

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW 142-2020

IN

LD-VC-CW – 147 - 2020

Nilesh Naik and others. Petitioners.

Versus

State of Goa and others. Respondents.

Mr. D. Lawande, with Mr. P. Dangui and Mr. G. Nadkarni,
Advocates for the Petitioners.

Mr. D.J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for Respondents No.1 to 3.

LD-VC-OCW 143-2020

IN

LD-VC-CW – 166 - 2020

Yeshoda Tari and others. Petitioners.

Versus

State of Goa and others. Respondents.

Mr. D. Lawande, with Mr. P. Dangui and Mr. G. Nadkarni,
Advocates for the Petitioners.

Mr. D.J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for Respondents No.1 to 3.

Mr. Nikhil Vaze, Advocate for Respondent No.4.

***Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.***

Date : 5th October, 2020.

P.C. :-

Heard the learned Counsel for the parties. The proposed amendment is necessary on account of subsequent development. The amendment is not opposed.

2. Accordingly, leave is granted to amend the Petitions in terms of the draft proposed in the Civil Applications.
3. The amendment to be carried out within one week. Copies of the amended Petitions to be furnished to the Respondents, as also the Court.
4. We grant three weeks' time to the Respondents to file response to the amended Petitions. Copies of the replies to be furnished to the learned Counsel for the Petitioners in advance, by e-mail.
5. In case the Petitioners are desirous to file any rejoinder, they may do so within a period of two weeks from the date of receipt of the replies.
6. The Civil Applications No.LD-VC-OCW-142-2020 and LD-VC-OCW-143-2020 are disposed of.
7. The Writ Petitions are adjourned to 2/11/2020.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.